

BEFORE THE NATIONAL COMPANY TRIBUNAL, MUMBAI BENCH, MUMBAI
T.C.P. NO.468/I&BP/NCLT/MB/MAH/2017

CORAM:

SHRI M. K. SHRAWAT
MEMBER (JUDICIAL)

In the matter of Sections 433(e) and (f) read with 434 of the Companies Act, 1956.

RMG ALLOY STEEL LIMITED.

...

PETITIONER

VERSUS

SATURN VENTURES AND ADVISORS PRIVATE LIMITED. ...

RESPONDENT.

PRESENT ON BEHALF OF THE PARTIES:

Ms. Chaitrika Patki Advocate for the Operational Creditor present.

ORDER

Heard on 18.07.2017

Pronounced on: 19.07.2017

1. The Learned Representative of the Petitioner is present.
2. Refer Praecepte dated 14.07.2017. The relevant paragraph is reproduced below.
"In accordance with the instructions of our client, we are seeking directions from this Hon'ble Tribunal to permit us to withdraw the captioned matter with liberty to file a fresh application. In view thereof, we are hereby filing our Memo for withdrawal of the same. Be please to take on record on record our Memo for Withdrawal in the captioned matter."
3. The Petitioner is seeking permission to withdraw the Petition. Granted.
4. As per the Notification fresh Petition can be filed under I&BP Code.
5. As a consequence the Petition is liable to be rejected, however, worth to reproduce a paragraph from the latest notification dated 29.06.2017 (F. No. 1/0/2015-CL-V) GSR 732(E) as under :-
"Provided further that any party or parties to the petitions shall, after the 15th day of July, 2017, be eligible to file fresh applications under sections 7 or 8 or 9 of the Code, as the case may be, in accordance with the provisions of the Code."
6. Hence this Petition is dismissed for want of prosecution. Consigned to Records.

Sd/-

M.K. Shrawat
Member (Judicial)

Dated: 19.07.2017